

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.3184/2003

Wednesday, this the 7th day of January, 2004

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S.K. Naik, Member (A)

Nagender Shah s/o Maya Shah
Mail Motor Service, Kasmiri Gate
Delhi-6

..Applicant

(By Advocate: Shri Zailul Abedin)

Versus

1. The Department of Post
Delhi Circle
2. The Asst. Manager,
Mail Motor Services,
Kashmiri Gate.
3. The Senior Manager,
Mail Motor Services,
Naraina, N. Delhi-28
4. The DPS (R) (Delhi Circle)
Meghdoot Bhawan
New Delhi
5. The APMG (Delhi Circle)
Meghdoot Bhawan
New Delhi
6. The Chief PMG (Delhi Circle)
Meghdoot Bhawan,
New Delhi
7. The Director General
Department of Post, Dak Bhawan
Parliament Street,
New Delhi
8. The Secretary,
Ministry of Postal and Telegraph
India, New Delhi


..Respondents

O R D E R (ORAL)

Justice V.S. Aggarwal:

The applicant, by virtue of the present petition, seeks a direction to allot/grant him the duty according to the roster of the Department.

2. The applicant earlier had been chargesheeted and even a criminal case has been registered with respect to the offence punishable under Section 379 of IPC. Subsequently, he has been reinstated...



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(2)

3. Learned counsel for applicant informed us that the applicant is unwell and is not able to discharge the hard work.

4. The file reveals that the applicant wanted his re-posting in the Cash Department but the respondents are reluctant to post at the said place because of the backdrop of the fact, which we have referred to above in the preceding paragraph.

5. It is purely an administrative matter about the posting of an individual. The applicant would be well-advised to inform the concerned Department about his ailments and problems but this Tribunal will not direct posting at a particular place of a particular individual. Resultantly, the petition being without merit fails and is dismissed in limine.

S.K. Naik
(S.K. Naik)
Member (A)

/sunil/

V.S. Aggarwal
(V.S. Aggarwal)
Chairman